

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA  
STARRED QUESTION NO. 188\*  
TO BE ANSWERED ON MARCH 15, 2017  
SCHEME FOR POVERTY ALLEVIATION AND EMPLOYMENT  
GENERATION

NO. 188\* SHRI P.V. MIDHUN REDDY:

SHRI UDAY PRATAP SINGH:

WILL the MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:-

- (a) the details of proposals received on various schemes for poverty alleviation and employment generation during the last three years and the current year, State-wise including Andhra Pradesh and Madhya Pradesh;
- (b) the details of sanctioned and pending proposals and the reasons for their pendency; and
- (c) the steps taken by the Government for granting approval for these pending expeditiously?

ANSWER

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION  
(SHRI M. VENKAIAH NAIDU)

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(a) to (c): A statement is laid on the table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. 188\* FOR ANSWER ON 15.03.2017 REGARDING "SCHEME FOR POVERTY ALLEVIATION AND EMPLOYMENT GENERATION".

(a) The Ministry of Housing & Urban Poverty Alleviation (M/o HUPA) launched the "National Urban Livelihood Mission (NULM)" w.e.f. 23rd September, 2013 with the aim of reducing the poverty and vulnerability of urban poor households by enabling them to access gainful self-employment and skilled wage employment opportunities for improvement in their livelihoods on a sustainable basis. The Mission has been extended to all statutory towns and renamed as Deendayal Antyodaya Yojana- National Urban Livelihood Mission (DAY-NULM). Under DAY-NULM, based on the allocation of the State and as per the provision of General Financial Rules (GFR), funds are released to the States/UTs for implementation of various components of the Mission. The States/UTs have been given the flexibility to allocate funds amongst various components based on their local requirement. The individual projects/proposals are approved at State/UT level and no approval of the Ministry is required for their implementation in the State/UT. These principles and policies apply to all States/UTs, including Andhra Pradesh & Madhya Pradesh.

(b) to (C): Does not arise in view of (a) above.

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